

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. CP No. 85/(MAH)/2015
CA No.

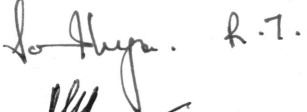
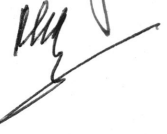



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Shaleen Vaid
V/s.
M/s. Offshore Hook-up & Construction Services (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Sandhya Malhotra	PCS	
2)	Rabindra Hazari	Advocate	
3)	Biket Mehta	Advocate Instructed by Rabindra Hazari Associates Advocate for Responders Nos. 1 to 6	
4)	Satyan Israni	Instructed by Rabindra Hazari Associates for Resp. 1-6.	
5)	OMPRAKASH PARZHAR with S.K. Jain for petitioner	Advocate Advocate	
6)	Ms Sandhya		

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ORDER

C.P. No. 85/397-398/CLB/MB/MAH/2015

Pleadings in the main Petition are complete. Both the parties are directed to file written submissions in the main Petition. The Respondent side is given liberty to take up the maintainability point in his submissions along with other submissions.

List this matter for final hearing on **10.03.2017**

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).